CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.276/MP/2025, along with IA Nos.15, 29, and 30/2025

: Petition under Section 79 of the Electricity Act, 2003 read with Subject

> Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.1.2025 issued by Central Transmission Utility of India Limited to Serentica Renewables India 4 Private Limited and seeking

directions against revocation of 200 MW connectivity.

Petitioner : Serentica Renewables India 4 Pvt. Ltd. (SRI4PL)

Respondent : Central Transmission Utility of India Limited.

Date of Hearing : 25.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Senior Advocate, SRI4PL

> Shri Vishrov Mukerjee, Advocate, SRI4PL Shri Janmali Manikala, Advocate, SRI4PL Ms. Nishtha Kumar, Advocate, SRI4PL Ms. Sai Snigdha Nittala, Advocate, SRI4PL Shri Shubham Arya, Advocate, CTUIL Ms. Poorva Saigal, Advocate, CTUIL Ms. Reeha Singh. Advocate. CTUIL Ms. Tanya Singh, Advocate, CTUIL

Shri Harshvardhan Singh, Advocate, CTUIL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that in compliance with the direction issued by the Commission vide Record of Proceedings for the hearing dated 27.2.2025, the Petitioner has filed an affidavit dated 8.3.2025, furnishing the additional details/information as called for by the Commission. Learned senior counsel further referred to the said affidavit and while pointing out the substantial progress achieved in the implementation of its 200 MW Wind Project, made elaborate submissions on the current status of land acquisition, financial closure, order and supply of WTGs, installation of WTGs, Pooling Station, Dedicated Transmission Line, and internal transmission network. Learned senior counsel further submitted that the anticipated date of commissioning of the above 200 MW Wind Project is December 2025, subject to the grant of the requisite statutory approvals required for the commissioning, as per the tentative commissioning schedule. Learned senior counsel also submitted that CTUIL has also conducted a site visit of the Project on 21.3.2025, and following their request for additional clarification/details, the Petitioner provided the required information in the format specified by CTUIL.

- 2. Learned counsel for the Respondent, CTUIL, submitted that keeping in view that certain information has been furnished by the Petitioner only recently, CTUIL may be permitted a week's time to file its report. Learned counsel also stated that in the meanwhile, CTUIL will not proceed to allot the corresponding connectivity of the 200 MW of the Petitioner to any other entity till the next date of hearing..
- Considering the above, the Commission permitted the Respondent, CTUIL, to file 3. its affidavit as above, within a week with a copy to the Petitioner. The report to be filed by CTUIL and the Petitioner needs to include the details as per the attached format
- 4. The Petition will be listed for hearing on 17.4.2025.

By order of the Commission

Sd/ (T.D. Pant) Joint Chief (Law)

Petitioner/ CTUIL to submit information should also include the following information after physical verification at site:

Particular	Wind Power Project (200MW)
Date of application for connectivity	
Connectivity Route (LoA/PPA/Land or Land BG)	
Quantum of Connectivity granted	
Start Date of Connectivity	
SCOD of project as per application/ revised SCOD by REIA	
Status of LOA/ PPA as on date	
Maximum period for project execution with LD as per PPA	
Date of final grant after transition in GNA Regulations	
Dedicated transmission system (under Petitioner's scope)	
Common Transmission System augmentation for connectivity	
Capacity commissioned (in MW)	
Expected COD of balanced capacity	
Date of effectiveness of connectivity/ GNA	
Date of Revocation of connectivity	
Date of applicability of Revocation	
Nata All at target to be a supported by	

Note: All statements to be supported by relevant documentary evidences

Particular as on date	Wind Power Project: 200MW (under Petition 276MP2024)				
	Required/ applied	Installed/ acquired/ completed	Status of balance	Remarks/ expected date of completion	

			At site	Schedule of supply	
WTG (nos)					
Land (for nos of WTG)					
WTG foundations					
WTG erections- Tower					
WTG erections - Nacelle					
WTG erections – Hub and Blade					
CEA approval for energization					
Status of charging/ trial run					
Particulars related to Dedicated Transmission System:					
Particulars related t	o Dedicated	Transmission S	System:		
Particulars related t	Required	Transmission S	Status of balance items	CEA approval for energization	Status of charging/ trial run
Particulars related to the second sec			Status of balance		charging/ trial
Pooling			Status of balance		charging/ trial
Pooling Stations(nos) DTL tower			Status of balance		charging/ trial
Pooling Stations(nos) DTL tower foundations(nos)			Status of balance		charging/ trial
Pooling Stations(nos) DTL tower foundations(nos) DTL tower erection (nos) DTL stringing			Status of balance		charging/ trial

1.	Complian ce date	Actual Date of closure	Date FC submitted to CTUIL	CTUIL remarks on FC, if any	Remarks
Particulars of fundi	ng of the pro	ject:			
	Loan Disbursement by the lender		Payment released to parties either from loan/ equity		Committed dues as on date (in Rs.)
	Amount (Rs.)	Date	Amount (Rs.)	Date	
1.					
Status of Bilateral B	illing for Tra	ınsmission Charg	les:		
Transmission for which bilateral	3				
billing is being done	Billing month	Bill date	payment date	Pending Amount, if any (in Rs.)	LPS trigger date, if applicable

Note: All statements to be supported by relevant documentary evidences